

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-313(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Power Projects Ltd.Petitioner
v.
D-Art Furniture Systems Pvt. Ltd.Respondent

SECTION : UNDER SECTION 9 of IBC, 2016

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

In pursuance of last order a copy of the notice under Section 8 of IBC, 2016 has been sent to Operational Debtor and even reply to the notice has been received on 09.09.2017.

Let the reply be also placed on record.

Notice to show cause to the respondent returnable on 04.10.2017 be issued as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 04.10.2017.

— *Sd* —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

— *Sd* —
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017

VINEET